

DECLARATION OF ASSETS AS ON 31.12.2022
IN THE FORM OF REAL ESTATE
OR INVESTMENTS AS PER THE FULL COURT RESOLUTION DATED 7TH MAY 1997
AND REITERATED ON 8TH JULY 2008

A. Name of Judge : Mrs. Prathiba M. Singh

B. Spouse : Mr. Maninder Singh

C. Dependent : Nil

1. Real Estate (immovable property)

1.1 Real Estate (immovable property) of the judge:

Sl.No.	Description	Remarks
1.	½ share in Residential House at G-16, Jangpura Extension, New Delhi 110014 constructed on land admeasuring 200 square yards	Acquired in the year 2001.
2.	Residential House at 20, V P Katha, 94/2, Konanakunte village Uttarahalli Hobli, Bangalore South Taluk, constructed on land admeasuring approx. 130 square yards	Acquired in the year 2002.
3.	½ share in Residential House at F-11, Jangpura Extension, New Delhi 110014 constructed on land admeasuring 423 square yards	Acquired in the year 2003.
4.	½ share in Residential House at G-17, Jangpura Extension, New Delhi 110014 constructed on land admeasuring 200 square yards	Acquired in the year 2008.
5.	Residential House at 6/39 WEA Karol Bagh, New Delhi constructed on land measuring 230 square yards	Acquired in the year 2011.
6.	Commercial Property unit no 601, 5 th Floor Building 3, Level 6, in Prestige Tech Platina outer Ring Road, Kadubeesanahalli village, varthur Hobli, Bangalore measuring 15750 square feet with 16 car parking space	Booked in 2013 and sale deed executed in the year 2016 and given on rent.

1.2 Real Estate (immovable property) of the Judge's spouse

Sl.NO	Description	Remarks
1.	Plot measuring 202.2 square yards at C-123, Kant Enclave, Faridabad Haryana	Allotted in the year 1996.
2.	(Basement) Floor in House at F- 12, Jangpura Extension, New Delhi 110014 land measuring 284 square yards.	Acquired in the year 1996.
3.	½ share in Residential House at G-16, Jangpura Extension, New Delhi 110014 constructed on land admeasuring 200 square yards	Acquired in the year 2001.
4..	½ share in Residential House at F-11, Jangpura Extension, New Delhi 110014 constructed on land admeasuring 423 square yards	Acquired in the year 2003.
5.	½ share in Residential House at G-17, Jangpura Extension, New Delhi 110014 constructed on land admeasuring 200 square yards	Acquired in the year 2008.

sd/-

6.	Residential House at E-6, Defence Colony, New Delhi-110024. constructed on land measuring 913 square yards	Acquired in FY 2021-2022
7.	Residential House at 7, Sunder Nagar, New Delhi-110003 constructed on land measuring 866.66 square yards	Acquired in FY 2021-2022

2. Investments.

2.1 Investments of the Judge:

2.1.1 Shares

Sl.NO	Description	Number	Remarks
			(Given in a sealed cover to the Hon'ble Chief Justice)

2.1.2 Mutual Funds

Sl.NO	Description	Remarks
		NIL

2.1.3 Deposits and other Financial Investments

Sl.NO.	Description	Amount	Remarks
1.	PPF Deposit	Rs. 51,10,560/-	Balance as on 31.12.2022
2.	GPF	Rs. 1,38,83,244 /-	Balance as on 31.12.2022
3.	One LIC Policy	Policy value Rs.10,79,500/- Maturing in 2030	Annual policy premium of Rs. 10,203/-
4.	Three AVIVA life Insurance policies	Total sum assured: Rs.2,06,00,000/-	Annual policy premium of Rs.2,64,250/- for two policies with premium for one policy not payable after 2009-10.
5.	NSC	Rs.5000/-	

Remarks: Vehicle owned: One innova car;

2.2 Investments of Judge's Spouse.

2.2.1 Shares

Sl.NO.	Description	Number	Remarks
			(Given in a sealed cover to the Hon'ble Chief Justice)

2.2.2 Mutual Funds

S.NO	Description	Remarks
		NIL

sd/-

2.2.3 Deposits and other Financial Investments

S.NO.	Description	Amount	Remarks
1.	PPF Deposit	Rs.51,09,103	Balance as on 31.12.2022
2.	One LIC Policy	Policy value Rs.6,26,750/- Maturing in 2024	Annual policy premium of Rs. 9988/-
3.	Three AVIVA life Insurance policy	Total sum assured: Rs.1,06,00,000/-	Annual policy premium of Rs 192593/- for two policies with premium for one policy not payable after 2009-10
4.	NSC	10,000	
5.	Bonds and other investment	32,700	

Remarks : Cars owned: 5 cars including one Mercedes Benz;

3. Other remarks: For the reasons of privacy, security and other related aspects, the details of deposits in Banks, Shares, jewellery, outstandings, loan(s)/receivables in relation to the Judge, spouse of the Judge are not being put on the website and have been made available, in a sealed cover to the Hon'ble Chief Justice.

Signature of Judge: *sd/-*

Date: 31.12.2022